

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based Video Conferencing Platform)

ITEM No.15
CP No.115/BB/2022

IN THE MATTER OF:

M/s. Tokyo Foundry Company Ltd. & Ors. ... Petitioners
Vs.
M/s. Simplex Naigai Castings Pvt. Ltd. & Ors. ... Respondents

Order under Section 241-242 of Companies Act, 2013

Order delivered on: 10.03.2023

CORAM:

JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. PRASANTA KUMAR MOHANTY
HON'BLE MEMBER (TECHNICAL)

PRESENT (Through Video Conferencing):

For the Petitioners : Shri Sandeep Bhuraria, Adv.
For the Respondents : Ms. Manisha Sharma, Adv. for R-2, 3 and 5
Ms. Anmol Chawla, Adv.

ORDER

1. Heard the Ld. Counsels for the Petitioner and Respondent.
2. Ld. Counsel for the Respondent submits that reply has been filed along with an application seeking condonation for delayed reply. On the other hand, Ld. Counsel for the Petitioners submit that reply has been filed late and thus the same not to be considered. Ld. Counsel for the Petitioners is directed to file rejoinder, within 15 days, after service on other side.
3. List the case on **11.04.2023**.

Sd/-

PRASANTA KUMAR MOHANTY
MEMBER (TECHNICAL)

Krishna

Sd/-

T. KRISHNAVALLI
MEMBER (JUDICIAL)